

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA(I.B.C)/1090(KB)2021
In
C.P. (IB)/1818(KB)2019

**CORAM: 1. Hon'ble Member(J), Shri Rohit Kapoor
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ndDecember, 2021, 10:30 A.M

Name of the Company	VENKETESH UDYOG Vs. BIHARILAL GREENWOOD PVT. LTD.
Under Section	Sec. 12A

Counsel / Authorised Representative appeared through video conference:

For IRP : Mr. Siddhanth Makkar, Adv.
Ms. Meera Prasad, IRP in person

For Corporate Debtor : Ms. Mamta Binani, Adv .
Mr. Rohit Sharma, PCS

ORDER

1. Ld. Counsel for the IRP present. IRP is present in person. Ld. Counsel for the Corporate Debtor present.
2. **IA(IBC)/1090(KB)2021**
 - (a) This application has been moved under section 12A of the Insolvency and Bankruptcy Code, 2016 by the IRP, Ms. Meera Prasad, appointed in this matter seeking withdrawal of the C.P.
 - (b) Ld. Counsel appearing for the IRP submits that the parties have settled this matter amicably among themselves and the IRP's fees has been paid and nothing is due and payable to her.
 - (c) Since there are no other claims and fees of IRP has been paid, there can be no objection for withdrawal of the underlying Company Petition, bearing CP(IB) No. 1818(KB)2019. Therefore, it is ordered as follows: -

- (i) CIRP initiated against the Corporate Debtor vide order dated 09/12/2021 is hereby closed;
 - (ii) The Board of Directors of the Corporate Debtor is restored to its original position;
 - (iii) The IRP is discharged from his responsibility;
 - (iv) The IRP is hereby directed to handover to the Board of Directors of the Corporate Debtor all its assets and books of account and other documents immediately.
3. With the above directions both the **IA(IBC)/1090(KB)2021** and **CP(IB)/1818(KB)2019** shall stand disposed of.
4. File be consigned to the records.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

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